

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

Second Floor,  
Commercial Complex,  
Indiranagar,  
BANGALORE- 560 038.

Dated: 26 SEP 1994

APPLICATION NO: 1328 of 1994.

APPLICANTS:- Sri.Hilary Fernandez and another.

V/S.

RESPONDENTS:- Secretary, Ministry of Railways, New Delhi & Others.

I.

1. Sri.M.S.Anandaramu, Advocate,  
No.27, Chandrashekar Complex,  
First Floor, First Main Road,  
Gandhinagar, Bangalore-560009.

2. Sri.A.N.Venugopala Gowda,  
Advocate, No.8/2, Upstairs,  
Rashtriya Vidyalaya Road,  
Bangalore- 560 004.

Subject:- Forwarding of copies of the Order passed by the  
Central Administrative Tribunal, Bangalore.

--xx--

Please find enclosed herewith a copy of the ORDER/  
STAY ORDER/INTERIM ORDER/ passed by this Tribunal in the above  
mentioned application(s) on Eighth September, 1994.

Issued on  
26/09/94

of for *[Signature]*  
DEPUTY REGISTRAR  
JUDICIAL BRANCHES.

CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE BENCH

ORIGINAL APPLICATION No.1328/94

THURSDAY, THIS THE 8TH DAY OF SEPTEMBER, 1994

SHRI JUSTICE P.K.SHYAMSUNDAR .. VICE CHAIRMAN

1. Hilary Fernandez,  
S/o T. Fernandez, aged about 71 years  
was working as Guard-A, South Central  
Railway, Miraj and residing at C/o H.  
Fernandez, Samatanagar, Behind Maniknagar,  
Railway Colony, Miraj-416410.
2. Orlando Antonio Joaquim Miranda,  
S/o Alfred Miranda, aged about 70 years,  
was working as Guard-A Special,  
South Central Railway, Hubli and  
residing at Chandor Salcette, Goa-403714. ... Applicants

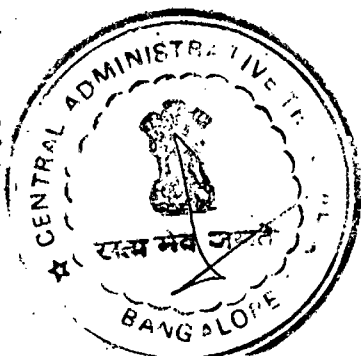
(By Advocate Shri M.S. Anandaramu)

Vs.

1. The Union of India,  
rep. by its Secretary,  
Ministry of Railways, Rail  
Bhavan, New Delhi.
2. The Chairman,  
Railway Board,  
Rail Bhavan, New Delhi.
3. The General Manager,  
South Central Railway,  
Secunderabad. Andhra Pradesh.
4. The Divisional Personnel Officer,  
South Central Railway, Hubli. ... Respondents

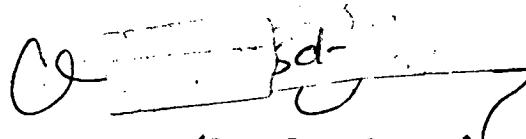
O R D E R

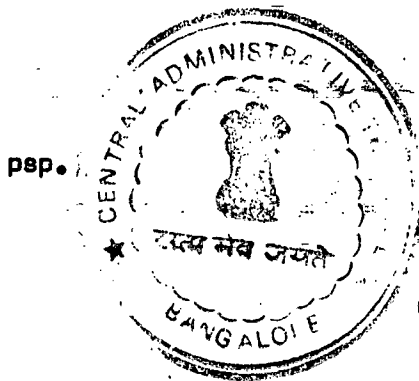
The controversy herein is all about non payment of running allowance, an issue fully covered by a decision of the Full Bench in the case of Rangadhamaiah Vs. Union of India in O.A. Nos. 395 to 403 of 1991. But, since then the Supreme Court has stayed the aforesaid judgment in S.L.P. No.10373 of 1990. All that I should now do is to direct that rights of the applicants herein shall stand regulated by the ultimate decision of the Supreme



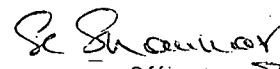
Court in the aforesaid S.L.P. and this application accordingly stands disposed off. I also direct Shri A.N. Venugopal, the standing counsel for the Railways to take notice on their behalf. He is permitted to file his memo of appearance and is granted two weeks time for the same.

2. With the above observation, this application finally stands disposed off. No costs.

  
(P.K. SHYAMSUNDAR)  
VICE CHAIRMAN



TRUE COPY

  
Section Officer 28/9  
Central Administrative Tribunal  
Bangalore Bench  
Bangalore